

Daily Order

Judge Name	Case No/Year	Date of Order	Daily Order
CHIEF JUSTICE AND ARAVIND KUMAR	WP 6435/2020	13/08/2020	<p>W.P.No.6435/2020 c/w</p> <p>W.P.Nos.6684/2020, 6685/2020, 729/2020 & 8671/2020</p> <p>Order in W.P.No.6435/2020</p> <p>The learned Additional Advocate General states that statement of objections will be filed to I.A.No.13/2020 within a period of one week from today.</p> <p>2. In support of I.A.No.13/2020, the petitioners are relying upon the documents produced along with I.A.No.14/2020. The State Government may file statement of objections dealing with the said documents as well. The learned counsel appearing for the petitioners to furnish translation of the Kannada documents.</p> <p>Order in W.P.No.8671/2020</p> <p>3. We have perused the statement of objections filed by the fifth respondent and the rejoinder filed by the petitioner. The learned counsel appearing for the fifth respondent states that he will clarify the averments made in paragraph 12 of the statement of objections which indicates that N95 masks, PPE Kits and face shields are provided to all the persons including the outsourced</p>

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			<p>health workers who are involved in clinical side of the fifth respondent. The question is whether N95 masks and PPE Kits are being supplied to the sanitation workers who are working on contract basis. The fifth respondent shall file an affidavit dealing with the statements made in the rejoinder filed by the petitioner within a period of one week from today.</p> <p>4. As regards prayer 'A', the State Government will have to take a clear stand on one important issue. If a worker or an employee is forced to undergo quarantine on the ground that he is a primary contact or is forced to undergo quarantine because he is tested positive, whether the quarantine period or the period required for undergoing treatment for COVID-19 can be treated as the period spent on duty.</p> <p>5. The sixth respondent is represented by Sri K.M.Prakash, the learned counsel. The learned counsel appearing for the petitioner will provide a copy of the memo dated 30th July 2020 to the learned counsel appearing for the sixth respondent. The sixth respondent shall file statement of objections/written submissions dealing with the assertions made in the writ petition as well as in the memo and the documents annexed to the memo. For that purpose, we grant time of one week to the said respondent. Even the State must respond to the rejoinder filed by the petitioner within a period of one week from today.</p> <p>6. Reliance is placed by the petitioner on the representation made to the Deputy Chief Labour Commissioner and a copy thereof has been annexed. Notwithstanding the pendency of the writ petition, the Deputy Chief Labour Commissioner will deal with the said representation in accordance with law.</p>

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			7. For considering the other issues, let the petitions be listed on 19th August 2020 at 12.45 p.m.

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